

(2018) 09 DEL CK 0090

In the Delhi High Court

Case No : Miscellaneous Appeal No.588 Of 2015, 10 Of 2017

Hdfc Ergo General Insurance Co Ltd & Anr

APPELLANT

Vs

Raj Kumar & Ors

RESPONDENT

Date of Decision : 07-09-2018

Acts Referred:

Central Motor Vehicles Rules, 1989 — Rule 3

Citation : (2018) 09 DEL CK 0090

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Final Decision : Diposed Off

Judgement

Sl.

No.",Head of compensationÂ,"Compensation

granted by this

Court

1., "Reimbursement Â Â Â Â Â Â Â Â Â Â Â of Â Â Â Â Â Â Â Â Â Â medical expensesÂ", "Rs.23,350/-

2., Pain and suffering, "Rs.1,00,000/-

3., Conveyance & special diet, "Rs.30,000/-

4., Attendant chargesÂ, "Rs.20,000/-

5., Loss of income during treatment period, "Rs.63,336/-

6., Compensation on Â Â Â Â Â Â Â account Â Â Â Â Â Â Â Â Â Â of disability, "Rs.10,25,395/-

7., Loss of amenities of life, "Rs.50,000/-

8., Loss of disfigurement and loss of marriage prospects, "Rs.1,00,000/-

9., "For inconvenience, hardship, discomfort, disappointment, frustration and mental stress in life", "Rs.50,000/-

10., Compensation towards future treatment expenses, "Rs.50,000/-

Rs.15,12,081/-

Total", "Rs.15,12,081/-

Loss of earning capacity, "Rs.9,57,640/-",

Medical expenses, "Rs.23,350/-",

Pain and suffering, "Rs.1,00,000/-",

Conveyance & special diet, "Rs.30,000/-",

Attendant charges, "Rs.20,000/-",

Loss of income during treatment period, "Rs.63,336/-",

Loss of amenities of life, "Rs.1,50,000/-",

Loss of marriage prospects, "Rs.1,00,000/-",

Loss due to disfigurement, "Rs.1,00,000/-",

Rs.15,44,326/-

Total", "Rs.15,44,326/-",